

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

JAIPUR

Date of order: 9.5.2002

RA No.20/2001 (OA No.93/96)

with MA No.199/2001

R.S.Toshniwal s/o Shri Iswar Singh r/o Barodia Basti, Railway Station, Jaipur, presently posted as Chief Law Assistant, Railway Claims Tribunal, Bani Park, Jaipur.

.. Applicant/respondent

Versus

1. Union of India through the Chairman, Railway Board, Ex-Officio Secretary, Ministry of Railways, Railway Bhawan, New Delhi.
2. General Manager, Western Railway, Churchgate, Bombay

.. Respondents/applicants

Mr.R.S.Toshniwal, applicant in OA, present in person

Mr. Mr. Manish Bhandari - Counsel for the review applicants.

CORAM:

Hon'ble Mr. S.K.Agarwal, Member (Judicial)

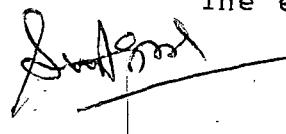
Hon'ble Mr. H.O.Gupta, Member (Administrative)

ORDER

Per Hon'ble Mr. S.K.Agarwal, Member (Judicial)

Heard the learned counsel for the review applicant and the applicant, appeared in person.

2. This Review Application appears to be barred by limitation although a delay condonation application has been filed. The delay is about 10 months in filing this Review Application, which has not been properly explained. The explanation submitted by the review applicants is not

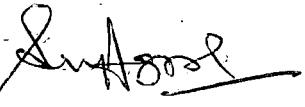


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at all proper for condoning the delay. Therefore, we are of the considered opinion that on this count along this Review Application can be dismissed as barred by limitation. Hence, it is dismissed.

(H.O.GUPTA)

Member (Administrative)



(S.K.AGARWAL)

Member (Judicial)